

NATIONAL COMPANY LAW TRIBUNAL  
COURT-V, MUMBAI BENCH

202. C.P. (IB)/109(MB)2024

**IN THE MATTER OF**

STCI FINANCE LIMITED

Vs

Poddar Housing And Development Limited

Section 7 of the Insolvency & Bankruptcy Code, 2016

**Order Delivered on 10.05.2024**

CORAM:

MS. REETA KOHLI  
MEMBER (J)

MS. MADHU SINHA  
MEMBER (T)

**Appearance through VC/Physical/Hybrid Mode:**

For the Petitioner: Adv. Bharti (VC)  
For the Respondent: Adv. Chintan Gandhi (PH)

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**ORDER**

The Ld. Counsel for the Petitioner prays for a short adjournment so as to consider the proposed settlement affidavit of the Respondent. Allowed as prayed for.

Adjourned to **10.06.2024.**

Sd/-

MADHU SINHA  
Member (Technical)  
Shubham

Sd/-

REETA KOHLI  
Member (Judicial)